

Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1933.

[*Translation*]

[Placed in library See No LT 4230/93]

1315 hrs

*The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the Clock.*

14.26 hrs

*The Lok Sabha re-assembled after Lunch at twenty six minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair.*]

DELHI MUNICIPAL CORPORATION  
(AMENDMENT) BILL—*CONTD.*

MR. DEPUTY-SPEAKER: Now, we will take up further consideration of the motion on the Delhi Municipal Corporation (Amendment) Bill moved by Shri S.B. Chavan.

Now amendments to be moved.

Shri Mohan Singh.

SHRI MOHAN SINGH (Deoria): I beg to move:

“That the Bill be circulated for the purpose of eliciting opinion there on by the 27th October, 1993.”

MR. DEPUTY SPEAKER: Shri Braja Chishore Tripathy—not moving.

Shri Anna Joshi.

SHRI ANNA JOSHI (Pune): I beg to move:

“That the Bill be circulated for the purpose of eliciting opinion thereon by the 8th November, 1993.”

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I thank this Government for it is inching towards the goal now. The election to Delhi Municipal Corporation was held on 5th of February, 1993 and it is August 1993 now. No elections were conducted in Delhi during these ten and a half years. The people of Delhi have been demanding elections for the last five and a half years. The Sarkaria Commission was constituted, but it gave its report very late. In December 1991, the Home Minister had assured in this House that the Bill regarding Delhi would be passed in 6 to 8 months first delimitation would be done and then elections would be held. According to this assurance, the elections should have been held by August, 1992, but even in August, 1993 the elections are still uncertain. Before discussing this Bill, I would like to request the Home Minister to give the reasons as to why the Delhiites were deprived of their right for the last ten and a half years. Besides, they should be assured that elections will be held at the earliest. After passing of this Bill, it will take at least one or two months in delimitation. Other states will be held in November. The election to Delhi should be held along with the elections to other states in November. There is no democratic set up in Delhi now-a-days and there is no one to look after it or to hear its problem. The problems of Delhi now-a-days and there is no one to look after it or to hear its problem. The problems of Delhi are becoming more and more complicated day by day. I had talked with the Home Minister a few days ago. The truck operators have threatened to go on a nationwide strike from day after tomorrow over the use of octroi. There was similar strike last year also. Delhi is a Union Territory. So, the central Government had decided to abolish octroi in Delhi. It is good, but an assurance was also given that the loss of revenue will be compensated. The Delhi Municipal Corporation had an annual earning of Rs. 40 crores to Rs. 45 crores from octroi. Not a single paisa has been to the corporation from 1st January to date whereas it should have been given Rs. 251-30 crores.

[Sh. Madan Lal Khurana]

The capital has two Delhies—one is New Delhi, where the V.I.Ps live and all facilities are available and the other Delhi is of the common man, where they lead a life of a hill. There are slums, unauthorised colonies in this Delhi. People live on footpaths in this Delhi. The Delhi Municipal Corporation has been unable to do anything for such people due to non-availability of financial assistance to it. I would like to read out an order of the Corporation dated 12.7.93.

[English]

“As the budget provisions under Revenue Heads of Account have been drastically curtailed during 1993-94 the allocations made to various divisions under heads of account so and so be treated as withdrawn.

No work under these heads of account should be taken up without prior approval from Engineer-in-Chief and budget allocation by ACA/Engg.”

[Translation]

The tenders have been lying pending for the last two years in Delhi. The tenders are Passed allocations are made but suddenly these are withdrawn. Two years ago the officers from your department went no work can be done. Petty there and made promise but now they say that works like repair of roads and streets, etc are to be done, but funds are not available for them.

An amount of Rs.16 crores was allocated for the slums last year, but not a single paisa was spent on them. I am giving this example. because it is related with Delhi. The problems of entire Delhi should be taken care of.

Every year, the population of Delhi increases by four lakhs. Delhis own population increases by two lakhs other two lakhs migrate from other states. There is a need of extra 1 lakh houses very year. When there was an elected

set up, the target for construction of houses was kept at one lakh, but 30 to 32 thousand houses were constructed. When I asked in the meeting of Urban Development Ministry about the number of houses constructed was I told that only 5 thousand houses were constructed by the DDA during the last year. The target was of one lakh. It constructed 30 thousand houses earlier and this year it constructed only 5 thousand houses. What is the result? The people will migrate to Delhi and they will need a place to live. In such a situation, slums and unauthorised colonies come up. All types of problems crop up. Similar is the story of DTC. As on March, 1988, the DTC had a fleet of 5300 buses, which has come down to 3000 buses to day. That means 2300 buses have been withdrawn from the fleet of the DTC. 48 percent buses out of the present fleet of 3000 have completed the life span of more than 8 years. It means that they will have to be phased out this year. No new buses have are being added to the fleet so what will be the result?

The employees of the D.T.C. have been retrenched and have also been forced to seek compulsory retirement because there is no work in D.T.C. No problems is solved whether it concerns housing or it is any other problem. The main reason is that there is an elected Member to the Municipal Corporation. If there is an elected member, he meet the people, though he does so for the sake of votes. He listens to their problems. Now-a days the officers are formulating policies. They have enhanced rate of Sales-Tax. Therefore, I would like to submit that this is the height of patience of People of Delhi.

SHRI ABDUL GHAFUOR (Gopalgarh): This is the height of patience.

SHRI MADAN LAL KHURANA: Sir, I come to the Bill and draw your attention to its salient features. The democratic rights of the people of Delhi have been taken away for the last ten and a half years. I demand that the Government should give the people their rights back. The Government is talking of holding elections

to Panchayats. I want that the Government should hold elections to Panchayats as well as Delhi Assembly after getting this Bill passed. No body is accountable to the people of Delhi.

I would like to inform you that this Bill does not give any powers. The Government has already taken away all the powers. For example, there is a provision of 134 members in this Bill. It means only two members against one Assembly seat. I want that there should be three Corporation members for one Assembly seat. If there is one Assembly seat for 1.25 lakh voters, then there would be 60 to 65 thousand voters against one Corporation seat. This will be quite big. In such a situation, the members would not be able to serve the people and would not be able to remain in touch with such a large number of voters. If there is a Corporation seat for 40 thousand people, like the Bombay pattern, then the problems of Delhi can be solved to some extent. Sir, you will be surprised to know that the number of registered vehicles in Delhi are 21 lakh where as the total number of vehicles in three metropolitan cities—Calcutta, Madras and Bombay is 17 lakh. It means that 4 lakh vehicles are in excess in Delhi. Delhi has its own problems. therefore, I would like to request you to increase the number of seats so that an elected member may contact people in large number and solve their problems immediately.

Secondly, there is a provision in the Bill, that there would be 10 nominated members. I would like to submit that nominated member means selection of a member by Government whom the government favours. It is basically wrong in a democracy. I would like to suggest that there should be aldermen. 15 people should be elected by elected today on the pattern of Rajya Sabha. The members of Rajya Sabha are elected by the members of Assemblies. Till recently, 100 members were elected to the Corporation. There members used to elect 6 aldermen, I would like to say that there should be aldermen instead of nominated members.

Thirdly, I would like to say that the

word 'Central Government' mentioned in the Bill should be substituted by the word 'government of Delhi'. Because it has been our experience that the files submitted to the Center are not disposed of for years together and no plan takes practical shape. I can cite not only one but many examples such as opening of hospitals or college in Delhi or construction of Fly-over bridges in Delhi. The people who do not know A.B.C about Delhi take decisions They come from outside. They know nothing about Delhi. When an Assembly is given to Delhi disposal of files should be the duty of this Assembly. I would like to request that the word "Central Government" should be deleted from the Bill.

I have also said that the word "Commissioner" Mentioned in the Bill should be substituted by the word "Mayor". Because if power is given to elected members they can be made accountable. They are accountable to the Public. He has to depend upon bureaucrats The bureaucrats take thing in their own way whereas a member do so from the angle of problems of people. This Act can be made effective only if power is given to elected members. Therefore, I would like to submit that the word 'Commissioner' there in should be substituted by the word 'Mayor'.

Sir, I would like to mention one important thing which is about principles. Your party has also said the same thing. the Government is setting up Boards for electricity and water. All right, these Boards Should certainly be there. The provision is commendable to the extent that there would be talks for solution of electricity and water problems on equal footing in these Boards as representatives of all the states would be there and these Boards will be under a Minister. The work of generation of electricity may be entrusted to these boards but so far as the distribution is concerned, this work should be handed over to the Corporation. such arrangement already exists in N.D.M.S and Cantonment Board. In N.D.M.S., the generation of electricity rest with the Desu and distribution lies with Corporation. Because of it day-to-day

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problems arise in distribution of electricity That is why this job should be kept with the Corporation. Generation of electricity should be kept with the Board. Today a combined water and sewage Board is being set up. Sewage should be kept under the Corporation. Because the problems of blockage of sewers is linked with sanitation. If this work is entrusted to different department and a separate Sewerage Board is set up and sanitation work is assigned to the Corporation then it will amount to multiplicity of authority. In such case no one would be ready to take responsibility. it will create difficulties for general public. Sanitation and blocking of sewers is a day-today problem. It is not as policy matter By taking away the job of sanitation from the corporation the Government is depriving Corporation of powers. Therefore, I would like to say that the generation of electricity and water supply should be kept under the Boards But the distribution work and sewerage should be kept with the corporation.

similarly, the Bill provides that the Government of Delhi will provide medical services I would like to submit that the job of opening small dispensaries and 50-bed hospitals in colonies should be left to the Corporation There should be co-ordination between the big hospitals and the small dispensaries so that the treatment of common diseases should be given in these small dispensaries and serious diseases could be referred to big hospitals. Such type of arrangement should be made.

There is another matter regarding building bye-laws. In the entire world this job rests with civic bodies. But now this job has been brought under the jurisdiction of the Central Government. The Corporation decides of houses plans and approves them and collects house-tax. It will boost corruption when we will approach the authority of the Central Government to get the plan of our house approved. A small part of New Delhi can be brought under jurisdiction of Central Government. it can be understood. But a

sizable population of Delhi resides in unauthorized colonies huggies, chandni Chowk, East, West and South Delhi. This provision will cause inconvenience to them. Therefore the Corporation should continue to exercise this power. *(Interruptions)*

Similarly, civic bodies do the job of issuing birth certificates and death certificates through the world. But through this Bill this power is being taken away from the Corporation. I request that status quo should be maintained. It will facilitate citizens. *(Interruptions)*

A new Corporation and a new Assembly are being given to Delhi. I would like to request that all the loans taken by Corporation should be waived. Suppose, loans to the tune of Rs. 1000 crore of Rs. 500 crore are outstanding against the Corporation and tomorrow the Opposition come to power, the Corporation would be dissolved, no matter it works well, on the ground that huge loan is outstanding. *(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): That is why don't install Opposition government.

SHRI MADAN LAL KHURANA: It can be possible that we may come to power and you may sit in the opposition. In 1980 the Corporation was dissolved on the ground that it was under heavy debt. Nobody tried to know the reason for such heavy debt. That is why I say that we may start work with clean state. And then if the Corporation takes loan and does not work, it should be held guilty. The Government should declare elections and write off all the liabilities of the Corporation.

Besides this assurance, elections should be held in Delhi by the end of this year. This bill is likely to be passed by Rajya Sabha on Tuesday after that the work of delimitation should be started and elections to Delhi Assembly should be held along with with the elections to other Legislative Assemblies in October, November and a reasonable Government should be in-

stalled in Delhi in order to provide the rights to the citizens of Delhi which were denied to them during the last ten years with these words I conclude.

SHRI SAJJAN KUMAR (Outer Delhi): Mr. Deputy Speaker, Sir, I welcome the Delhi Municipal Corporation (Amendment) Bill, 1993 brought before the parliament by hon. Minister of Home Affairs. My colleague Shri Khurana has referred to some matters other than those referred to in the bill. He has stated that elections to the Delhi Municipal Corporation and the Metropolitan Council had not been held for several years and for it he has tried to hold the Central Government responsible. I would like to remind Shri Khurana that during the period of Shri V. P. Singh Government to which his party was also an ally elections to the Municipal corporation and the metropolitan Council were not held. (*Interruptions*). In Morarji Desai Government Shri Advani was a Minister and when a bill to provide for legislative Assembly for Delhi was introduced, his party men had deliberately abstained themselves and that Bill could not be passed. You have been betraying the people of Delhi continuously as you do not want that Legislative Assembly be provided for Delhi. You should congratulate the Central Government and the hon. minister of Home Affairs that after coming into power in 1991 we are providing what other parties could not do though they repeatedly promised for it in their manifesto. On behalf of the citizens of Delhi would like to congratulate the hon. Minister of Home Affairs that he has done, what Pandit Jawahar Lal Nehru wanted to do by granting Legislative Assembly to Delhi. At that time the Jana Sangh which is now known as Bharatiya Janata Party had termed it a white elephant. Now they have become the supporter of the demand for the Legislative Assembly? They had not accepted the suggestion of Pandit Jawahar Lal Nehru. There were several reasons behind several years have passed when the Delhi legislative Assembly was abolished. The Assembly was abolished. The provision for Metropolitan Council Council was made in the hope that it may possibly safeguard interests of Delhi Properly. But it could not be possible.

Today Shri Rajiv Gandhi is no more amongst us. He was the first person to think about it. He appointed the Sarkaria Commission. Shri Khurana has perhaps forgotten. That Hon. Home Minister had called a meeting of all the members of Parliament

from Delhi in his office and in that meeting he had stated that elections to metropolitan council should be held immediately. This is all is not in the record and Shri Khurana will also not accept it. He had gone there for the Metropolitan Council. Shri Chavan had stated in that meeting that he was ready to grant the legislative Assembly to Delhi and at this he was stunned. The Legislative Assembly Bill was passed and Delhi was given legislative Assembly. After that a meeting was held in the month of September in the chamber of the hon. Minister of Home Affairs. We suggested to hold elections at the earliest. All the three Congress (I) Members of Parliament S/shri Jagdish Tytler Rajesh Khanna and myself demanded this thing. The hon. Minister of Home Affairs told that he had no objection at all and if the hon. Members of Parliament were willing, he was ready to hold the Assembly elections of Delhi and Delhi Municipal Corporation Bill would be passed later. But you back tracked that time. You had declined the offer. You made a lame excuse that the simultaneous elections to the Municipal Corporation of Delhi and the Legislative Assembly will prove less expensive. On this pretext you got rid of the matter. You did not consider the then circumstances favourable to you. The 6th December was at hand and you felt that you will be coming off with flying colours in with Delhi elections. But your dream is not going to be come true.

You retracted from elections but not the Congress. On behalf of the Congress. I would like to submit to the hon. Minister of Home Affairs to undertake the work of delimitation immediately after the passing of this Bill. Thereafter, the elections should be held at the earliest. I do not know when the Government is going to hold the elections in the four States. But it is my humble request that if possible Delhi election should be held before the elections in the four states.

#### 15.00 hrs

Today you are reluctant to welcome this Bill. This Bill has been introduced after passing the Constitution Amendment Bill (73rd and 74th). Late Shri Rajiv Gandhi also wanted to get it passed, but he could not be so due to certain reasons. This Bill reflects the aspiration late Shri Rajiv Gandhi being fulfilled. He had advocated to strengthen the panchayats and the Municipal Corporations he also wanted to give due rights to women. The hon. Minister of Human Affairs

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has brought the Bill today and therefore, on behalf of the crores of Indian women and lakhs of Delhi Women I would like to thank him. I congratulate him for providing special status to women. Moreover, reservation has been provided for the Harijan brethren also. Now the office of mayor ceases to be the privilege of any male candidate. Through this Bill it has been provided that women will hold the post of mayor for the first year. This is a matter of great pride. Here it has been provided that a Harijan will be entitled to hold the office of mayor of the Municipal Corporation after 3 years. The citizens of Delhi are thankful to the hon. Minister of Home Affairs for giving special status to the women and the Harijans of Delhi. I, therefore, welcome this Bill.

Issue of corruption has been raised, if we go through this Bill, we find that the hon. Minister of Home Affairs has made a provision that the person who is elected to the post of Councillor of the Municipal corporation of Delhi will have to declare his property and the property powned by his family. This way, we can control corruption to a certain extent. I do not mean to state that all the Councillors who are elected to the Corporation are corrupt. But we are taken precautionary measure. We welcome this provision made in this Bill.

Shri Madan Lal Khurana has referred to the financial condition of the Municipal Corporation of Delhi. I agree with him that the loans taken by the MCD from the Central Government should be waived. It should be done so because Delhi is not meant for the Delhities-only. Delhi is the capital of our country, which receives dignitaries from abroad and the V.I.Ps like you live here It has make arrangements for those foreigners who visit Delhi.

So I am proud that Delhi cares for every citizen of the country.

Today we have to spend crores of rupees for making Delhi beautiful. In this Bill you have

made a provision for Constituting a fiance Commission after every five years to review the financial position and proper maintenance of Delhi. It would also suggest sources of revenue for Delhi and the ways for the better utilisation of Delhi's revenue. such a provision did not exist earlier. i welcome it. One more significant step has been taken. Earlier all the powers of Municipal Corporation Delhi were vested with the Standing Committee. Zonal Committees did not have any powers. I had been in the Corporation from 1977 to 1980. Hon. Mr. Khurana and may friend Khandelwalji know that earlier zonal committees had no powers. You have given them statutory power and right to sanction projects upto Rs. one crore independently without approaching the head quarter of the Corporation. Now the elected Councillor of the corporation will be able to sanction a project worth Rs. one crore in the meeting of Committee. it is a commendable step and it will lead to decentralization of power. I welcome this step, as it was a frame of Shri Rajiv Gandhi that the power should reach the people at grassroot level through decentralization. that dream has been fulfilled.

I would like to welcome another step. earlier Municipal Corporation and Council could be dissolved for an indefinite period. These remained dissolved for a period of six months, to three years. Just now hon. Khuranaji pointed out that the Corporation has been defunct for a long time. In other towns Municipal Corporations and Councils are not functioning for several years. But this Bill has a provision that if Municipal Corporation or Council is dissolved for some reason it is necessary to hold elections to it with six months. I think that it is an effective step to strengthen democracy and democratic organisation in the country. Alongwith that, I welcome your proposal to extend its term from four years to five years. I would like to suggest one amendment that if after dissolution of Corporation for some reasons, elections are held, it should be for the full term of five year and not for the remaining period of the previous Corporation. Suppose the Corporation is dis-

solved after two years of its Constitution and election is held after six months, it should not be for the remaining 21/2 years but for full five year term.

Another commendable thing is Constitution of election Commission. Earlier there was no election commission for elections to Municipality. Only one official was appointed who was responsible for fulfilling all the formalities. Now the election commission, would help in holding elections smoothly. I would like to welcome the provision made in this Bill for involvement of Municipal Corporation in economic and social development. Earlier it was not so. Now Corporation will not only make roads and work for development of Delhi but it will implement the plans for social and economic development of Delhi. On behalf of one crore people of Delhi I welcome this step and along with that I would like to give some suggestions.

I agree with the suggestions given by my friend hon. Khuranaji. I am repeating what has been said about the supply of water and electricity, so that it could be placed on record. I disapprove the proposal of Constituting a separate Board for supply of water and electricity. It should remain with the Municipal Corporation of Delhi. But if Constitution of this board is inevitable then there should be proper representation from Members of Municipal Corporation and Legislative Assembly. Regarding the question of the appointment of Chairman of the board I would like to suggest that provision should be made so that anybody could be made the Chairman of the Board whether he is an I.A.S. officer or an ordinary citizen.

You can authorise the proposed board to look after the work of generation of electricity, but the work of distribution should remain with the Municipal Corporation. Municipal Corporation has been praised several times for its work. You can be proud of the functioning of Municipal Corporation. So I would like to request you that the work of distribution should remain with the Municipal Corporation. How Home Minister,

Sir, I do not say that the officials are not working properly but I would like to say that an official has a different view point than the elected representative because the elected representatives have more deep relations with the public. So they are more efficient in solving the problem related to public and more successful in getting the schemes implemented in this regard. I would like to say humbly that democratic institutions are more successful in our country.

The second thing I would like to mention is the way Central Government has tried to provide powers to the Municipal Corporation. It is a blow on the institution itself. You have made the post of Commissioner accountable to Central Government directly. Though it is true that the Commissioner is appointed by Central government through Home Ministry but this Bill says that he will be accountable to Central Government and it is clear that he could not be accountable to the elected representatives in the Corporation. So I urge upon the Government to revert to the old system

Along with that I would like to say something about the provisions made in this Bill regarding building byelaws. It is right that place of the term 'Central Government' 'Delhi State' should be used, but the system should be same as it was earlier that Municipal Corporation of Delhi should lay out a building plan and send it to the Central Government, who could make amendments in it. Then MCD would implement these byelaws with due consideration given to the suggestion given by the Central Government. But now this Bill says that MCD will only implement the building byelaws formulated by the Central Government. I could not understand this. But I would like to suggest that bye-laws should be formulated by M.C.D. and Central Government can make amendments in it and after it, these should be implemented fully by the Municipal Corporation.

This Bill also provides for the construction of new hospitals. Hon. Mr. deputy Speaker, sir, there is shortage of hospitals in Delhi. Not only

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people from Delhi but thousands of patients from nearby towns come for treatment in hospitals in Delhi. If Municipal corporation can construct hospitals, it should be permitted without any objection. And I would like to say that the Government should encourage the social institutions which are willing to serve the Society by construction hospital which cost crores of rupees. Today hospitals are not being constructed because Delhi Development Authority has banned the allotment of land. I urge upon the Government to provide all the facilities to social institutions for constructing hospitals. When the Government is not able to construct hospitals, it has no right to stop such institutions.

This Bill has provision that now the Central Government will have a right to allot the work of construction of roads to another organization other than the Municipal Corporation. In this regard I would like to say that no other organisation will be more efficient than Municipal Corporation in the field of constructing roads. M.C.D. has a complete structure of roads construction so I would like to suggest that this work should remain with Municipal corporation only.

I and my party disapprove the point of dividing the city in wards which has been stated in this Bill. Last Municipal Corporation also had two wards. Now, the number has increased so we have proposed for 66 Assembly seats. I agree with the changes to be made in this regard but now this Bill has snatched all the rights of M.C.D. regarding the appointing of employees and officials. Now this power will be vested in the Commissioner or Delhi State Commission, and M.C.D. will not have any right to appoint or take disciplinary action against any employee if all these function will be performed by the Commissioner then what will Councillors do, and no official will pay heed to them. so I would like to suggest to maintain the same procedure, so that Corporation could play efficient and active role in appointment and taking disciplinary action against any employee.

Mr. Deputy Speaker, Sir. I would like to say that as speaker of Assembly and Chairman of Metropolitan Council, continue after dissolution of these bodies, similarly, the mayor of the Delhi should continue to hold office. It is the mayor who welcomes official guests and foreign dignitaries on behalf of the citizens of Delhi. Therefore, he should continue to hold office so that at least official functions are performed.

Mr. Deputy Speaker, Sir, this Bill has provision of reservation for men. There would be roster system. The reserved seats will be changed every year but you should provide proper representation for Scs in the MCD this year. you have not clarified the procedure of seating women for the Corporation. It should be done immediately.

With these words, I support the Delhi Municipal Corporation (Amendment) Bill, 1993. He has criticized the developmental work done in Delhi for last two years. In this regard I agree that should be elected body for Delhi, but I do not agree that developmental works have not been undertaken. Lot has done for beautification of Delhi. Arrangements for drinking water has been made.

In spite of shortage of electricity and water, new hospital and roads have been constructed in Delhi, so it is wrong that nothing has been done in Delhi for last two years. during the last two-three years we have progressed a lot and it is an achievement because when we took over the Municipal Corporation its financial condition was not sound and it was in debt of crores of rupees. Even then tried our best for making Delhi beautiful and better than before.

Once again I would like to thank the Central Government on behalf of the people of Delhi for providing legislative Assembly to Delhi. Hence I urge upon the Government to pass this Bill at the Earliest, so that delimitation of Constituencies should be done and elections held in Delhi.

SHRI MOHAN SINGH (Deoria): Mr Deputy



Speaker, Sir, only due to the formality of the Parliamentary procedure, I would have to give the name of amendment. Basically, I support this Bill and hope that the Government would constitute an elected corporation in the capital. With this expectation and hope I would like to give some suggestions on behalf of my party of this Bill. The Minister of Home Affairs had called a meeting of the representatives of all the political parties and some suggestion was given in that meeting by the representatives of my party. I am sorry to State that many of the suggestions have been sidelined while formulating the Bill. This House had passed an Amendment Bill to provide a constitutional status to the elected local bodies of the country. After passing of that Amendment Bill in 1992, the Government of India had to change and to amend that Bill in 1992, the Government of India had to change and to amend that Bill. But my objection is that the Bill in its present form does not have that spirit with which that construction amendment was made. Therefore, we suggest that the following words should also be added under section 3 of the original Act.

“Ten persons not below the age of 25 years, having special knowledge and experience of administration of New Delhi Corporation would be nominated by the Administrator”.

The Administrator of Municipal Corporation would nominate ten persons who will be having sufficient experience and will not be of less than 25 years of age. There is no such reference in this Bill. I feel that such a nomination is not in accordance with the democratic system. So the stand of our party is different. We have, therefore, given the suggestion that in case the nomination has to be made then the representation should be given to the persons of linguistic minorities coming from outside. Thirty to thirty five per cent people are those who have come from Bihar and U. P. and reside in Delhi. Shri Sajjan Kumar and Shri Khurana shake hands on the issue of powers. As a result of it there is a threat to the political rights of these

people. Therefore, the force with which this question should be raised, is not raised. Instead in the name of deported Bangladeshi people from Delhi as well as for the country they convene several meetings and their great party leaders participate in these meetings. These people have a very good quality. They are able to make a good propaganda in the name of Bangladeshis; but their intention is wrong. They say that whosoever is Bangla speaking should not be allowed to live in Delhi.

About 30—35 lakh of people from Bihar and Uttar Pradesh reside in Delhi. Uttar Pradesh and Harayana Assemblies have passed a resolution under which there will be a National Capital Region and the construction of roads and the traffic management will be the joint responsibility of Delhi and Uttar Pradesh. Some rules have been framed in this regard. Three to four districts of Uttar Pradesh and Harayana have been included in National Capital Region.

You have made a provision for nomination, and the Speaker would nominate the Members of Legislative Assembly in the National Capital Region. Such system has been devised so that all the Members may get the chance to save the Corporation.

If you are making a provision for nomination then you should keep in mind that only such people should be nominated as can save the interests of the religious minorities as well as the persons coming from outside Delhi.

Similarly, two representatives from Uttar Pradesh Assembly and two from Harayana Assembly should be nominated respectively by the speaker of those two States so that the interests of the National Capital Region are saved. (*Interruptions*)

Delhi comes in special category. The Government has included three districts of Uttar Pradesh in the National Capital Region. (*Interruptions*)

[English]

MR. SPEAKER : Mr. Mohan Singh, you can continue your speech next day.

We shall now take up the private Members' Business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

**Twenty Second Report**

[Translation]

SHRI SHYAM BIHARI MISRA (Bilhour) : Mr. Deputy speaker, Sir, I beg to move:

"That this House do agree with the Twenty Second Report of Committee on Private Members' Bills and Resolutions presented to the House on the 28th Junly 1993".

[English]

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Twenty-second Report of Committee on Private Members' Bills and Resolutions presented to the House on the 28th July, 1993".

*The motion was adopted.*

15.31 hrs.

SPECIAL MARRIAGE (AMENDMENT BILL)\*

*(Amendment of section 4)*

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to

introduce a Bill further to amend the Special Marriage Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Special Marriage Act, 1954."

*The motion was adopted.*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.31 hrs

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL  
*(Amendment of paragraph 3)*

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a bill further to amend the Constitution (Scheduled Castes) Order, 1950.

*The motion was adopted*

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

OLD AGE PENSION AND REHABILITATION BILL.

15.32 hrs

SHRI RAM NAIK (BOMBAY NORTH): Sir, I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other rehabilitation facilities to old persons.